

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No. 11493 of 2013 - DB**

[Arising out of OIA-PJ-435-VDR-II-2012-13 dated 12/02/2013 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

**Mahavir Engineering Works**

Galav Chamber,  
Sayajigunj, Vadodara, Gujarat

**.....Appellant**

*VERSUS*

**C.C.E. & S.T.-Vadodara-ii**

1st Floor... Room No.101,  
New Central Excise Building,  
Vadodara, Gujarat - 390023

**....Respondent**

**APPEARANCE:**

None appeared for the Appellant  
Shri P.Ganesan, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

**FINAL ORDER NO. A/ 11472 /2023**

DATE OF HEARING: 06.07.2023

DATE OF DECISION: 06.07.2023

**RAMESH NAIR**

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:-

- 07.03.2023, 05.04.2023, 30.05.2023, 06.07.2023

2. However, on any of the above occasions, none appeared on behalf of the appellant. In this circumstance, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982.

3. The appellant has liberty to approach this tribunal for revival of the appeal if they are interested for disposal of appeal on merit by filing appropriate application.

*(Dictated and pronounced in the open court)*

**RAMESH NAIR  
MEMBER (JUDICIAL)**

**C.L.MAHAR  
MEMBER (TECHNICAL)**